GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.5195 TO BE ANSWERED ON 05.04.2017

Effective Waqf Board

5195. SHRI OM PRAKASH YADAV SHRI SUMEDHANAND SARSWATI:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government proposes to launch any portal for making the Waqf Board more effective and transparent;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the details of the works being done for the minority community in Bihar and Rajasthan under the aegis of the Waqf Board?

ANSWER MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

- (a) & (b): With a view to streamline record keeping, introduce transparency, and to computerize the various functions/processes of the State/UT Waqf Boards, this Ministry is implementing a Scheme for computerisation of records of State Waqf Boards. Under this scheme, a web based portal namely Waqf Management System of India (WAMSI) has been developed through NIC. So far details of 5,56,549 properties have been entered in the WAMSI portal which can be seen at www.wamsi.nic.in.
- (c): The State Waqf Boards (SWBs) are constituted by the State Governments under provisions of the Waqf Act, 1995, as amended from time to time. As per the Act, functions of the Board inter alia include maintaining a record of the origin, income, object and beneficiaries of every waqf and ensuring that the income and other property of auqafs are applied to for the purpose for which such auqafs were created. Hence, details of the works being done for the minority community in Bihar and Rajasthan are maintained by the respective Waqf Boards.
